

(c) Privacy of individual is adequately protected under the RTI Act, 2005 and there is no proposal to amend the Act with respect to that.

**Amendment in RTI Act**

104. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

(a) whether requests have been received from various quarters including the people's representatives for amendments in the Right to Information (RTI) Act so as to bring private banks, private schools and colleges, corporate, Public Private Partnership (PPP) projects and NGOs under the purview of the RTI Act;

(b) if so, the details thereof; and

(c) the follow-up action taken/being taken thereon?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) Requests have been received from various quarters and RTI activists for bringing private banks, private corporations, Public Private Partnership (PPP) Project, media, education institutions, etc. under the purview of the RTI Act, 2005.

(c) The RTI Act, 2005 is applicable to public authorities as defined under Section 2(h) of the Act, which include bodies owned, controlled or substantially financed by the Government and non-Government organizations substantially financed directly or indirectly by funds provided by the appropriate Government. Further, as per Section 2(f) of the Act, information relating to any private body, which can be accessed by public authority under any other law for the time being in force, is already within the purview of the RTI Act, 2005.

**Statistical information of poors**

†105. SHRI BHAGAT SINGH KOSHYARI: Will the PRIME MINISTER be pleased to state:

(a) whether Planning Commission and Ministry of Rural Development maintain the statistical information of the poors in the country;

(b) if so, the number of such households in each State of the country, caste-wise; and

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†Original notice of the question was received in Hindi.